exchange, if so, what are the details thereof;

- (b) whether it is also a fact that despite there instructions, foreign tours are being paramitted by the Ministries/Departments without proper security with regard to their importance and purpose;
- (c) whether there is any increase in the number of calculated agations for foreign tours during the that three years, if so, who are the details the cuf stating the reasons therefore; and
- (d) whether there is any proposal for further lightening the forms for undertaking for ion toors by chiefal deligations in view of the decide is of fereign exchange resources and if not, what are the reasons therefor:

THE MINISTER OF STATE IN THE DEPARTMENT OF EMPENDITURE IN THE MINISTRY OF FINANCE (SHRI B. K. GADHVI): (a) to (d) All proposals for foreign tours of Government Officers are examined carefully by the Screening Committee of Secretaries headed by the Cabinet Secretary before they are recommended to the Minister incharge of the administrative Department for final approval. Instructions have also been issued from time to time for ensuring utmost economy in the expenditure on travel inscluding foreign travel. Thee instructions envisage that Budget provision for travel should be split into external travel and internal travel and the expenditure under each of these items snould be regularly monitored. While examining proposals for deputation abroad, the justifications for the deputation is scrutinised from the essentiality angle and also taking into account the expenditure already incurred out of the Budget provision specifically earmarked for foreign travel. There had been no significant increase in the number of foreign tours during the last three years. Since the existing instructions and procedure for regulating deputation/delegation abroad ensure utmost economy in expenditure on foreign tours, there is no proposal to issue any fresh instructions in the matter.

Allocation of Budget amount for Ministry of Finance and its subordinate offices

- 1132. SHRI SHAMIM HASHIM: Will the Minister of FINANCE be pleased to state:
- (a) the revised total budget allocated to the Ministry of Finance and in attached and subordinate office, separately for the financial year 1988-89;
- (b) what is the amount spent up to 31st December, 1988 and from 1st January, 1989 to 31st Morch, 1980 (monthwise) by the Ministry and its are the d and subordinate offices separately; and
- (c) what amount has been sport on purchase of furniture, variet flowedly and other furnishing items. The colors, airconditioners besides staff care up to 31st December, 1988 and from 1rd January, 1989 to 31st March, 1989 by the Ministry and its attached and subordinate offices, separately, monthwise and itemwise?

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRIB, K. GADHVI): (a) and (b) A statement is enclosed [See Appendix CL, Annexure No. 55]

(c) The information is not centrally available nor is it practicable to collect the same within a reasonable time as the purchases of various items of furnitures furnishings etc. are being made by various offices located in far flung areas of the country under the powers delegated to them

Launching of prosecution against M|s. ITC Ltd. for Brand law' violation in Respect of their famous cigarette 'Now'

## 1133. SHRI MOHINDER SINGH LATHER: SHRI ISH DUTT YADAV:

Will the Minister of FINANCE be pleased to state:

(a) whether the Central Board of Excise and Customs proposes to launch

prosecution against M/s. I.T.C. Limited in pursuance of the order of Director Ceneral of Inspection dated the 10th April, 1936 for the Brand law violation in pursuance of their famous cigarette NOW:

- (a) if (b) what steps have so far been taken by Government in this direction; and
- (c) if the maswer to part (a) above be in the adjustive, what are the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI AJIT PANJA): (a) to (c) The case relating of 'NOW' broad digarettes has been decided by the Collector of Central Excise, Bangalors on 13-7-1988. The order of the Director-General of Inspection, dated the 10th April, 1986 does not relate to 'NOW' brand digarettes. The Collector of Central Excise, Bangalore has already sanctioned prosecution in this case on 17-4-1989.

## मध्य प्रदेश में ग्रग्रिम सूचना केन्द्रों का स्थापित किया जाना

1134. श्री ग्रजीत जोगी: वया जल संसाधन मंत्री यह वताने की कृषा करेंगे कि:

- (क) बाढ़ के संबंध में अग्रिम सूचना देने के लिए मध्य प्रदेश में इस सनय किनने अग्रिम चेतावती वेन्द्र कार्यरत हैं;
- (ख) क्या ऐसे कुछ ग्रौर वेतावनी केन्द्र स्थापित करने का कोई प्रस्ताव सरकार के विकासधीन है; यदि हां, तो उनका बगौरा क्या है; ग्रौर
- (ग) तमा ारकार को इस संबंध में राज्य सरकार ने कोई प्रस्ताय प्राप्त हुमा है ?

जल संसाधन मंत्रालय में राज्य मंत्री (श्रीमती कृष्णा साही) : (क) दो ।

- (ख) तर्भदा नदी पर मांडला में एक।
  - (ग) जी नहीं।

धामो की कीयलों में हुई वृद्धि के कारण सक्य प्रदेश में विद्युत चालित कश्या और हथकरमा उद्योगों मी तमस्माएं

1135. और अजीत और है। की बस्त्र मंद्री यह बनाने की ृत्या करेंने कि:

- (क) बरा एड् एच () कि धामें की कीसतों में हुई उपत्तारिक ट्विंड तथा नई वस्त्र नीति के पारण मध्य प्रदेश के विद्युतवालित करवा सीर हथारघा उद्योग कठिन (वसीय परिस्थितियों स मूजर रहे हैं;
- (ए) व्याप हो, तो एउ संबंध में भराजर द्वारा वडा अवन प्रमार उ रहे हैं; श्रीर
- (ग) वर्तमात में इन दोनों नेक्टों का श्रोसत उत्पादन कितना है श्रौर उपर्युक्त भाग (क) में उत्लिखित कारणो से उत्पादन में क्या-क्या परिवर्तन या कमी श्राने की संभावना हैं?

वस्त्र मंद्रालय में राज्य मंत्री श्री रफीफ ग्रालम) : (क) ग्रौर (ख) जहां एक स्रोर यार्न की कीमतों में वृद्धि हुई है, वहीं विकेन्द्रीकृत क्षेत्र में उत्पादन में भी वृद्धि हुई हैं। विभिन्न क्षेत्रों पर वस्त नीति की समीक्षा करने के लिए सरकार ने एक समिति को पहले से ही नियुक्त किया हैं। सरकार जहां कहीं त्रावण्यक होता है वहां सुधारात्मक कार्रवाई करने के लिए स्थिति की नियमित रूप से मानी-टरिंग करती हैं। सरकार ने वर्ष 1987 से स्टेपल रुई का निर्यात स्थगित कर दिया था। यह सुनिश्चित करने के लिए कि सूती यार्न के निर्यात का सूती यार्न की घरेलू उपलब्धता पर प्रभाव नहीं यड़ता है, सूती यार्न, सूती फिब्रिक्स और मैंडश्रप्त के निर्यात पर श्रिग्निम लाइसेंस के आधार पर रूई के आयात की अनुमित दी गई हैं। 60 काउंटों तक के हैंक यार्न हा निर्यात स्थगित कर दिया गया है। सरकार यार्न के उत्पादन के लिए अपेक्षित रुई की उपलब्धता ऋदि के बारे में स्थिति की कड़ी निगरानी भी रखती है।